

RATIFIED MINUTES OF MEETING No.19/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 22.12.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It may also be noted that Shri Parveen Sharma, DDG has since been transferred from DGFT to Department of Commerce. Hence all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 19/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 22.12.2015 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decision taken thereon are as under:-

1	Case No.:15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly, authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd.				

(Mirrored stamp of Haradhan Das, Foreign Trade Development Officer, Directorate General of Foreign Trade, Department of Commerce, Ministry of Commerce and Industry, Government of India, New Delhi)

(Signature of Haradhan Das)
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Vidya Bhawan, New Delhi

was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has, not submitted the requisite certificate. The Committee noted that letter dated 11.09.2015 has been sent to the firm to submit the requisite certificate, but the same has not been received yet. The Committee decided to reiterate its earlier decision of production of the requisite certificate and another reminder has been sent to the firm on 20.10.2015 and final reminder on 14.12.2015 to furnish essential certificate and decided to await reply. Case is deferred to 02.02.2016.

Case No.:15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly, authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Mumbai under deemed export category. The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has, not submitted the requisite certificate. The Committee noted that letter dated 11.09.2015 has been sent to the firm to submit the requisite certificate, but the same has not been received yet. The Committee decided to reiterate its earlier decision of production of the requisite certificate and another reminder has been sent to the firm on 20.10.2015 and final reminder on 14.12.2015 to furnish essential certificate and decided to await reply. Case is deferred to 02.02.2016.			

Case No.:1/26/80-ALC2/2012	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Rejected
HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	
Decision: The Committee noted that the firm has not replied to C&PC deficiency letter sent directly to the firm on 01.07.2015 followed by DGFT reminder on 11.09.2015, final reminder dated 20.10.2015 and also within 15 days time given to them. Therefore, the Committee decided to reject the application with direction to pay the applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

Case No.:33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310733011	Defer

:01/80/050/00143/AM14/	:03/95/040/00063/AM14/	01.05.2013	Date:02.02.2016
Decision: The Committee noted that DHI comments dated 11.10.2013 have been received. NC also noted that the firm is making supply against invalidation letter of EPCG and the matter has been referred to EPCG Division and 14 th reminder has been sent to EPCG Division on 26.10.2015 to furnish comments on the same. Case is deferred to 02.02.2016.			

Case No.: 3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 02.02.2016.			

Case No.: 14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:02.02.2016
Decision: The Committee noted that C&PC was reminded on 02.01.2015 for the comments followed by reminders on 20.03.2015, 18.05.2015 and D.O Letter from Chairman to JS, C&PC on 23.07.2015 and another reminder has been sent to C&PC on 23.10.2015 to expedite comments. Case is deferred to 02.02.2016.			

Case No.: 36/15/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate			

HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

3 **HARADHAN DAS**
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply.

Case is deferred to 02.02.2016.

Case No.:46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 02.02.2016.			

Case No.:34/18/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:02.02.2016
Decision: The Committee noted that application of the firm was forwarded to DRDO for comments on 24.11.2014 followed by reminders on 29.04.2015, 30.06.2015, 28.07.2015, 11.09.201, 17.10.2015 and 08.12.2015 for comments and decided to await comments. Case is deferred to 02.02.2016.			

Case No.:21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum			

operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply.

Case is deferred to 02.02.2016.

11	Case No.: 31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:02.02.2016
	Decision: The committee noted that DHI vide UO No.3 (91)/13-TSW (B) dated 31.08.2015 has informed that although the firm has submitted reply dated 03.08.2015, however, it has not provided information as called for in their deficiency letter dated 02.07.2014 followed by Reminder on 23.10.2015 and final reminder on 08.12.2015. NC decided to give another 15 days time to furnish complete reply to the deficiency letter dated 02.07.2014 immediately. The firm has submitted essentiality certificate from DGHC as its supply is to Reliance Industries, Mumbai under deemed export category. Case is deferred to 02.02.2016.			

12	Case No.: 20/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Rejected
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date:0710099453 07.11.2013	
	Decision: The Committee noted that the firm has not replied to MSME deficiency letter sent directly to the firm on 30.07.2015 followed by reminder on 11.09.2015, final reminder dated 20.10.2015 and also within 15days time given to them. Therefore, the Committee decided to reject the application with direction to pay the applicable custom duty with interest for EODC. RA may take further necessary action accordingly.			

13	Case No.: 44/3/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00055/AM15/	RLA File :07/24/040/00275/AM14/	Lic.No/Date:0710099970 26.11.2013	Defer Date:02.02.2016
	Decision: The Committee noted that the reply dated 06.04.2015 has been sent to MSME on 21.04.2015 followed by reminder on 23.10.2015 and decided to remind MSME to expedite the comments. Case is deferred to 02.02.2016.			

14	Case No.: 14/21/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Approved
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	

Ham
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Decision: The Committee decided to ratify the norms based upon written recommendation by DEIT vide their UO Note No.17 (26)/2015-IPHW dated 20.11.2015(copy to be sent to RA and firm).

RA may take action accordingly.

Case No.: 22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 02.02.2016.			

Case No.: 21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00158/AM15/	RLA File :07/24/040/00357/AM14/	Lic.No/Date:0710101865 03.02.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's reply dated 18.12.2014 has been sent to MSME on 02.01.2015 followed by reminders dated 19.03.2015, 24.06.2015 and 11.09.2015 for comments and decided to issue a reminder to MSME to expedite comments. Case is deferred to 02.02.2016.			

Case No.: 3/4/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
HQ File :01/80/050/00074/AM16/	RLA File :04/24/040/00002/AM15/	Lic.No/Date:0410156914 08.04.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm and RA have been reminded to send hard copy of the application on 28.07.2015; 11.09.2015 and 08.12.2015 and decided to send another reminder to them to send hard copy of the application immediately. Case is deferred to 02.02.2016.			

Case No.: 3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT	Meet No/Date:19/80- ALC2/2015	Status: Deferred
-----------------------------------	--	----------------------------------	-----------------------------------

	LTD(FORMERLY BAKER OIL	22.12.2015	
HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 02.02.2016.			

	Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
19	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 14.12.2015 for comments. Case is deferred to 02.02.2016.				

	Case No.:1/9/81-ALC2/2015	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
20	HQ File :01/81/050/00190/AM16/	RLA File :34/24/040/00028/AM15/	Lic.No/Date:3410040112 22.05.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 16.12.2015 for comments. Case is deferred to 02.02.2016.				

	Case No.:4/19/80-ALC2/2014	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
21	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's reply dated _____ has been sent to DHI on 21.12.2015 for comments. Case is deferred to 02.02.2016.				

	Case No.:7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
22	HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:02.02.2016
Decision: The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by				

reminder dated 18.05.2015, 29.07.2015, 11.09.2015, 20.10.2015 and 08.12.2015 and decided to remind C&PC again to expedite comments.

Case is deferred to 02.02.2016.

23	Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's reply dated 19.12.2015 has been sent to DHI on 22.12.2015 for comments. Case is deferred to 02.02.2016.				

24	Case No.:2/22/80-ALC2/2014	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:0710106626 03.09.2014	Defer Date:02.02.2016
Decision: The Committee noted that application of the firm has been sent to C&PC on 30.01.2015 for comments followed by reminder on 18.05.2015, 23.06.2015, DO letter from Chairman to JS, C&PC on 23.07.2015 followed by reminder on 23.10.2015 and 08.12.2015 and decided to issue another reminder to C&PC to expedite comments.				
Case is deferred to 02.02.2016.				

25	Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's reply has been sent to MSME on 31.08.2015 followed by reminder on 08.12.2015 for comments. Case is deferred to 02.02.2016.				

26	Case No.:27/19/80-ALC2/2014	Party Name: SPRAYTEC (INDIA) LTD.,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	Defer Date:02.02.2016
Decision: The Committee noted that MSME vide their UO Note No.30 (193)/2014 –ME dated 23.01.2015 raised deficiency in the firm's application and decided to send it again to the firm to furnish reply(Copy to be sent to the firm). Case is deferred to 02.02.2016.				

27	Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter dated 16.11.2015 sent to them on 03.12.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 02.02.2016.				

28	Case No.:17/19/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00451/AM15/	RLA File :22/24/040/00056/AM15/	Lic.No/Date:2210015101 10.10.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 21.11.2014 for comments followed by reminder on 19.03.2015, 24.06.2015, 11.09.2015 and 23.10.2015 and 08.12.2015 for comments. Case is deferred to 02.02.2016.				

29	Case No.:9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate as its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance and reminder has been sent to PC-VI on 19.10.2015 to expedite reply. Case is deferred to 02.02.2016.				

30	Case No.:24/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 08.12.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 02.02.2016.				

31	Case No.:10/22/80-ALC2/2014	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency letter sent directly by C&PC vide letter No.46011/103/2011-PC-II dated 31.08.2015 followed by DGFT reminder to the firm on 20.10.2015 and final reminder on 08.12.2015 and decided to given another 15 days time to the firm to furnish reply. Case is deferred to 02.02.2016.				

32	Case No.:11/25/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that the MSME representative has informed that the firm has been asked to furnish detailed calculations from the firm directly and decided to send final reminder to the firm to furnish the requisite information immediately failing which the application will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

33	Case No.:32/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00513/AM15/	RLA File :05/24/040/00359/AM15/	Lic.No/Date:0510391954 12.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that firm's additional reply dated 16.11.2015 has been sent to C&PC on 01.12.2015 for comments. Case is deferred to 02.02.2016.				

34	Case No.:33/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00514/AM15/	RLA File :05/24/040/00367/AM15/	Lic.No/Date:0510391973 13.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that firm's additional reply dated 16.11.2015 has been sent to C&PC on 01.12.2015 for comments. Case is deferred to 02.02.2016.				

35	Case No.:37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 13.01.2015 followed by a reminder dated 19.03.2015 and 18.05.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 followed by reminder on 23.10.2015, 08.12.2015 and decided await comments from C&PC. Case is deferred to 02.02.2016.				

36	Case No.:15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 followed by reminder on 20.10.2015, 08.12.2015 and decided await comments from C&PC. Case is deferred to 02.02.2016.				

37	Case No.:16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:19/80-ALC2/2015	Status: Deferred
----	-----------------------------	---------------------------------	------------------------------	---------------------

		22.12.2015	
HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 followed by reminder on 20.10.2015, 08.12.2015 and decided await comments from C&PC. Case is deferred to 02.02.2016.			

38	Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 followed by reminder on 20.10.2015, 08.12.2015 and decided await comments from C&PC. Case is deferred to 02.02.2016.				

39	Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 to furnish comments and decided to remind C&PC to expedite comments. Case is deferred to 02.02.2016.				

40	Case No.:26/22/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00507/AM15/	RLA File :05/24/040/00377/AM15/	Lic.No/Date:0510392135 25.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that firm's additional reply dated 16.11.2015 has been sent to C&PC on 01.12.2015 for comments. Case is deferred to 02.02.2016.				

41	Case No.:16/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 followed by reminder on 28.07.2015; 11.09.2015; 20.10.2015 and 08.12.2015 and decided to issue another reminder to DRDO to expedite comments. Case is deferred to 02.02.2016.				

42	Case No.:1/25/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00601/AM15/	RLA File :03/95/040/00346/AM15/	Lic.No/Date:0310791732 05.12.2014	Defer Date:02.02.2016

Decision: The Committee noted that the firm's application has been sent to DEIT on 27.02.2015 followed by reminder on 30.06.2015, 27.07.2015; 11.09.2015; 20.10.2015 and 08.12.2015 and decided to issue another reminder to the DEIT to expedite comments.
Case is deferred to 02.02.2016.

43	Case No.:40/17/81-ALC2/2014	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/81/050/00575/AM15/	RLA File :34/24/040/00230/AM15/	Lic.No/Date:3410040807 17.12.2014	Defer Date:02.02.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 18.12.2015 for comments. Case is deferred to 02.02.2016.				

44	Case No.:13/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Rejected
	HQ File :01/80/050/00613/AM15/	RLA File :34/24/040/00236/AM15/	Lic.No/Date:3410040816 18.12.2014	
Decision: The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply. The firm has not replied to the DGFT reminder sent on 11.09.2015 20.10.2015 and final reminder dated 08.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

45	Case No.:14/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Rejected
	HQ File :01/80/050/00614/AM15/	RLA File :34/24/040/00235/AM15/	Lic.No/Date:3410040815 18.12.2014	
Decision: The Committee noted that C&PC has sent deficiency letter to the firm directly on 01.07.2015 to furnish reply. The firm has not replied to the DGFT reminder sent on 11.09.2015 20.10.2015 and final reminder dated 08.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

46	Case No.:9/10/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00206/AM16/	RLA File :07/24/040/00358/AM15/	Lic.No/Date:0710107368 06.01.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 17.09.2015) sent to them on 20.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

47	Case No.:8/10/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710107401	Defer

:01/80/050/00205/AM16/	:07/24/040/00346/AM15/	08.01.2015	Date:02.02.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME on 17.09.2015) sent to them on 20.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.			

48	Case No.: 10/10/80-ALC2/2015 HQ File :01/80/050/00207/AM16/	Party Name: ZENITH PRECISION PVT LTD ., RLA File :07/24/040/00450/AM15/	Meet No/Date: 19/80-ALC2/2015 22.12.2015 Lic.No/Date: 0710107794 12.03.2015	Status: Deferred Defer Date:02.02.2016
Decision : The Committee noted that the firm has not replied to the deficiency (raised by MSME on 17.09.2015) sent to them on 20.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

49	Case No.: 30/4/80-ALC2/2015 HQ File :01/80/050/00101/AM16/	Party Name: VULCAN INDUSTRIAL ENGINEERING CO.LTD. RLA File :34/24/040/00344/AM15/	Meet No/Date: 19/80-ALC2/2015 22.12.2015 Lic.No/Date: 3410041126 09.04.2015	Status: Deferred Defer Date:02.02.2016
Decision: The Committee noted that the firm has not furnished the complete details of manufacturing process and the weight of import and export items as was asked for DHI and decided to issue final reminder to the firm to furnish reply immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

50	Case No.: 27/4/80-ALC2/2015 HQ File :01/80/050/00098/AM16/	Party Name: ZTT INDIA PRIVATE LIMITED RLA File :04/24/040/00314/AM15/	Meet No/Date: 19/80-ALC2/2015 22.12.2015 Lic.No/Date: 0410160430 22.04.2015	Status: Deferred Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DEIT) letter sent to them directly on 05.10.2015 followed by reminder on 03.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.02.2016.				

51	Case No.: 28/4/80-ALC2/2015 HQ File :01/80/050/00099/AM16/	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD. RLA File :05/24/040/00572/AM15/	Meet No/Date: 19/80-ALC2/2015 22.12.2015 Lic.No/Date: 0510393957 24.04.2015	Status: Approved
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/132/2015-TSW/51 dated 22.12.2015 as under:-				
1. Net weights of export items at Sl. No. 1 (Condenser Coils) & 2 (Evaporator Coils) may be specified as 95.674 MT & 141.759 MT respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2 & 3. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 & 2 as per SION C-1175. 4. Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 1 & 2 as per SION C-1175.				

5. Quantity of import item at Sl. No. 3 may be allowed 1.02 as Kgs./Kg. content in the export products at Sl. No. 1 & 2 taking clue from SION C-1175.
6. Quantity of import item at Sl. No. 4 may be allowed upto 0.5 % of FOB value of exports as per SION C-1175.
- RA may take further necessary action accordingly.

52	Case No.:11/4/80-ALC2/2015	Party Name: DUCTMASTER INDIA PVT.LTD,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Rejected
	HQ File :01/80/050/00082/AM16/	RLA File :07/24/040/00474/AM15/	Lic.No/Date:0710108127 30.04.2015	
Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them 28.07.2015 followed by reminder on 23.10.2015 and final reminder on 08.12.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly				

53	Case No.:6/13/80-ALC2/2015	Party Name AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00256/AM16/	RLA File :09/24/040/00009/AM16/	Lic.No/Date:0910061985 06.05.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 16.11.2015) letter sent to them on 03.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

54	Case No.:26/13/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00276/AM16/	RLA File :09/24/040/00010/AM16/	Lic.No/Date:0910061984 06.05.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 16.11.2015) letter sent to them on 03.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

55	Case No.:17/13/80-ALC2/2015	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00267/AM16/	RLA File :09/24/040/00103/AM16/	Lic.No/Date:0910062058 22.05.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 15.11.2015) letter sent to them on 03.12.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

56	Case No.:5/10/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410160603	Defer

:01/80/050/00202/AM16/	:04/24/040/00033/AM16/	01.06.2015	Date:02.02.2016
Decision: The Committee noted that the firm's additional reply dated 06.11.2015 has been sent to DHI on 02.12.2015 for examination and comments. Case is deferred to 02.02.2016.			

57	Case No.: 12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has sought one month's time vide letter date 03.12.2015 to furnish reply and decided to grant the time sought by the firm to furnish reply. Case is deferred to 02.02.2016.				

58	Case No.: 3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 23.10.2015 followed by reminder dated 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

59	Case No.: 6/10/80-ALC2/2015	Party Name: ALPINE COILS LLP	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00203/AM16/	RLA File :04/24/040/00086/AM16/	Lic.No/Date:0410160771 07.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 23.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

60	Case No.: 23/13/80-ALC2/2015	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Approved
	HQ File :01/80/050/00273/AM16/	RLA File :05/23/040/00133/AM16/	Lic.No/Date:0510394820 07.07.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation by MSME vide ID Note No.30 (182)/15-ME dated 01.12.2015(copy to be sent to RA and firm). RA may take action accordingly.				

61	Case No.: 3/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00253/AM16/	RLA File :05/23/040/00103/AM16/	Lic.No/Date:0510394833 08.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter send on				

23.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.

62	Case No.: 30/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00280/AM16/	RLA File :05/23/040/00099/AM16/	Lic.No/Date:0510394836 08.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter send on 23.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

63	Case No.: 27/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00277/AM16/	RLA File :05/23/040/00100/AM16/	Lic.No/Date:0510394875 13.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter send on 23.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

64	Case No.: 28/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00278/AM16/	RLA File :05/23/040/00105/AM16/	Lic.No/Date:0510394876 13.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter send on 23.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

65	Case No.: 2/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00252/AM16/	RLA File :05/23/040/00104/AM16/	Lic.No/Date:0510394901 15.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter send on 23.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

66	Case No.: 22/13/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00272/AM16/	RLA File :03/94/040/00237/AM16/	Lic.No/Date:0310797249 15.07.2015	Defer Date:02.02.2016

Decision: The Committee noted that the firm's reply dated 06.11.2015 has been sent to DEIT on 01.12.2016 for comments. Case is deferred to 02.02.2016.

67	Case No.: 29/13/80-ALC2/2015	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00279/AM16/	RLA File :05/23/040/00098/AM16/	Lic.No/Date:0510394900 15.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter send on 23.10.2015 followed by reminder on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 02.02.2016.				

68	Case No.: 1/13/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Approved
	HQ File :01/80/050/00251/AM16/	RLA File :05/23/040/00143/AM16/	Lic.No/Date:0510394942 17.07.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/132/2015-TSW/68 dated 22.12.2015 as under:-				
- Net Fabricated weight of each export item at Sl. No. 1, 2 & 3 may be specified as 65 MT. - Word "Relevant" may be prefixed with the description of import items at Sl. No.1 & 5 to 8 - Quantity of import item at Sl. No. 1 may be allowed as 138000 Kgs. as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 2 may be allowed as 24 Nos. on net to net basis. Duty free weight of this item may be allowed as 28500 Kgs. inclusive of 2.04 % wastage as claimed by the firm. - Quantity of import item at Sl. No. 3 may be allowed as 27 Nos. on net to net basis. Duty free weight of this item may be allowed as 3750 Kgs. inclusive of 2.04 % wastage as claimed by the firm. - Quantity of import item at Sl. No. 4 may be allowed as 3 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 90 Kgs. inclusive of 2.04 % wastage. - Quantities of import items at Sl. No. 5 & 6 may be allowed as 1.0417 Kgs./ Kg. content in the export products as claimed by the firm. - Total quantity of import items at Sl. No. 5 & 6 put together may be restricted as 27000 Kgs. - Quantity of import item at Sl. No. 7 may be allowed as 294 Kgs. as 1.02 Kgs./ Kg. content in the export products. - Import items at Sl. No. 8 & 17 may be deleted as net content of these import items in export products is Nil. - Quantity of import item at Sl. No. 9 may be allowed as 18 Nos.(150 Kgs.) on net to net basis with accountability clause. - Import items at Sl. No. 10, 11 & 16 may be allowed on net to net basis with accountability clause. - Quantities of import items at Sl. No. 12 to 15 may be allowed as applied for i.e. 4545 Kgs., 1350 Kgs., 1350 Kgs., & 150 Kgs. respectively.				
RA may take further necessary action accordingly.				

69	Case No.: 18/13/80-ALC2/2015	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00268/AM16/	RLA File :05/24/040/00185/AM16/	Lic.No/Date:0510394911 17.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to				

them on 03.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest.
Case is deferred to 02.02.2016.

70	Case No.:31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the application of the firm has been sent to MSME on 21.09.2015 followed by reminder on 08.12.2015 for comments and decided to await comments. Case is deferred to 02.02.2016.				

71	Case No.:14/13/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Approved
	HQ File :01/80/050/00264/AM16/	RLA File :05/24/040/00180/AM16/	Lic.No/Date:0510394992 20.07.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/132/2015-TSW/71 dated 22.12.2015 as under:-				
- Net weights of export items at Sl. No. 1 (Condenser Coils) & 2 (Evaporator Coils) may be specified as 95.674 MT & 141.759 MT respectively. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1, 2 & 3. - Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product at Sl. No. 1 as per SION C-1175. - Quantity of import item at Sl. No. 2 may be allowed 1.02 as Kgs./Kg. content in the export product at Sl. No. 1 as per SION C-1175. - Quantity of import item at Sl. No. 3 may be allowed 1.02 as Kgs./Kg. content in the export product at Sl. No. 1 taking clue from SION C-1175. - Quantity of import item at Sl. No. 4 may be allowed upto 0.5 % of FOB value of export at Sl. No. 1 as per SION C-1175. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 5, 6 & 7. - Quantity of import item at Sl. No. 5 may be allowed as 1.01 Kgs./Kg. content in the export product at Sl. No. 2 as per SION C-1175. - Quantity of import item at Sl. No. 6 may be allowed 1.02 as Kgs./Kg. content in the export product at Sl. No. 2 as per SION C-1175. - Quantity of import item at Sl. No. 7 may be allowed 1.02 as Kgs./Kg. content in the export product at Sl. No. 2 taking clue from SION C-1175. - Quantity of import item at Sl. No. 8 may be allowed upto 0.5 % of FOB value of export at Sl. No. 2 as per SION C-1175.				
RA may take further necessary action accordingly.				

72	Case No.:7/13/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00257/AM16/	RLA File :05/24/040/00184/AM16/	Lic.No/Date:0510395020 21.07.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 10.11.2015) letter sent to them on 03.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.02.2016.				

73	Case No.:5/13/80-ALC2/2015	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD.,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00255/AM16/	RLA File :05/23/040/00132/AM16/	Lic.No/Date:0510395032 22.07.2015	Defer Date:02.02.2016
	Decision: The Committee noted that the firm's application dated 25.06.2015 & 15.10.2015 has been sent to DEIT on 04.11.2015 for examination and comments and decided to send reminder to DEIT to expedite comments. Case is deferred to 02.02.2016.			

74	Case No.:15/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	Defer Date:02.02.2016
	Decision: The Committee noted that the application of the firm has been sent to C&PC on 23.09.2015 followed by reminder on 08.12.2015 and decided to remind to through D.O. letter from Chairman to JS, C&PC to expedite comments. Case is deferred to 02.02.2016.			

75	Case No.:8/13/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00258/AM16/	RLA File :05/24/040/00194/AM16/	Lic.No/Date:0510395099 28.07.2015	Defer Date:02.02.2016
	Decision: The Committee noted that the firm's reply dated 06.11.2015 has been sent to DIPP on 01.12.2015 for comments. Case is deferred to 02.02.2016.			

76	Case No.:2/10/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Approved
	HQ File :01/80/050/00199/AM16/	RLA File :09/24/040/00154/AM16/	Lic.No/Date:0910062395 29.07.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/132/2015-TSW/76 dated 22.12.2015 as under:- Advance Authorization may be ratified on repeat basis as per firm's Advance Authorization No. 0910061138 dated 27.10.2014 ratified in Norms Committee Meeting No. 18/80 dated 08/12/2015. RA may take further necessary action accordingly.			

77	Case No.:15/16/80-ALC2/2015	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00300/AM16/	RLA File :04/24/040/00110/AM16/	Lic.No/Date:0410160892 10.08.2015	Defer Date:02.02.2016
	Decision: The Committee noted that the application of the firm has been sent to MSME on 02.11.2015 for examination and comments. However, as the case pertains to DIPP, NC decided to forward the application to them for comments. Case is deferred to 02.02.2016.			

78	Case No.:16/16/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00301/AM16/	RLA File :04/24/040/00119/AM16/	Lic.No/Date:0410160907 13.08.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 10.11.2015) letter sent to them on 08.12.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 02.02.2016.				

79	Case No.:8/16/80-ALC2/2015	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Approved
	HQ File :01/80/050/00293/AM16/	RLA File :31/83/040/00070/AM16/	Lic.No/Date:3110065604 20.08.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/132/2015-TSW/79 dated 22.12.2015 as under:- 1. Each export item to contain 3.5 Kgs. of Activated Carbon. 2. Import items at Sl. No. 1 to 6 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly.				

80	Case No.:14/16/80-ALC2/2015	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00299/AM16/	RLA File :04/24/040/00108/AM16/	Lic.No/Date:0410160954 25.08.2015	Defer Date:02.02.2016
Decision: The Committee noted that the application of the firm has been sent to DIPP on 02.11.2015. However, as the case pertains to MSME, NC decided to forward a copy of the application to them for examination and comments. Case is deferred to 02.02.2016.				

81	Case No.:7/16/80-ALC2/2015	Party Name: WHEELS INDIA LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00292/AM16/	RLA File :04/24/040/00131/AM16/	Lic.No/Date:0410160967 31.08.2015	Defer Date:02.02.2016
Decision: The Committee noted that DHI vide UO No.3 (198)/15-TSW (B) dated 16.12.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 02.02.2016.				

82	Case No.:6/16/80-ALC2/2015	Party Name: LMT (INDIA) PVT LTD.	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00291/AM16/	RLA File :31/83/040/00069/AM16/	Lic.No/Date:3110065624 07.09.2015	Defer Date:02.02.2016
Decision: The Committee noted that DHI vide UO No.3 (193)/15-TSW (B) dated 14.12.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm).				

	Case is deferred to 02.02.2016.
--	---------------------------------

83	Case No.: 1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:02.02.2016
Decision: The Committee noted that MSME vide UO No.30(181)/15-ME dated 01.12.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 02.02.2016.				

84	Case No.: 2/16/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00287/AM16/	RLA File :09/24/040/00388/AM16/	Lic.No/Date:0910062708 12.10.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 07.12.2015 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 02.02.2016.				

85	Case No.: 3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 02.02.2016.				

86	Case No.: 4/16/80-ALC2/2015	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 02.02.2016.				

87	Case No.: 5/16/80-ALC2/2015	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 02.02.2016.				

88	Case No.: 17/16/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:19/80-ALC2/2015	Status: Deferred
----	-------------------------------------	--------------------------------	------------------------------	-----------------------------------

		22.12.2015	
HQ File :01/80/050/00302/AM16/	RLA File :05/24/040/00305/AM16/	Lic.No/Date:0510396006 21.10.2015	Defer Date:02.02.2016
Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 02.02.2016.			

89	Case No.:18/16/80-ALC2/2015	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00303/AM16/	RLA File :05/24/040/00221/AM16/	Lic.No/Date:0510396072 30.10.2015	Defer Date:02.02.2016
	Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 02.02.2016.			

90	Case No.:19/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	Defer Date:02.02.2016
	Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 18.12.2015 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 02.02.2016.			

91	Case No.:1/19/80-ALC2/2015	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:19/80- ALC2/2015 22.12.2015	Status: Deferred
	HQ File :01/80/050/00377/AM16/	RLA File :05/24/040/00385/AM16/	Lic.No/Date:0510396548 07.12.2015	Defer Date:02.02.2016
	Decision: The Committee noted that the firm and the RA were requested to furnish the hard copy of the application on 08.12.2015 and decided to issue a reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 02.02.2016.			

Sl.No.555

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date 0510249707 dt.22.09.2009
Meeting No.19/16		RA.F.No.05/24/040/00318/AM10	
Date: 22.12.2015		Revision of norms	

Decision: The Committee noted that the firm has not replied to the final reminder issued to them on 08.12.2015 asking them to submit essentiality certificate from the Directorate General of Hydrocarbons. Therefore, the Committee decided to reject the case with direction to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

S.No.556

Case No. A/R-49	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date
Meeting No.19/16		RA.F.No.03/95/040/00712/AM10	0310557677 dt.29.01.2010
Date: 22.12.2015		Amendment in quantities / addition of additional import items	

Decision: The Committee noted that the firm has not replied to the final reminder issued to them on 08.12.2015 asking them to submit essentiality certificate from the Directorate General of Hydrocarbons. Therefore, the Committee decided to reject the case with direction to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

S.No.557

Case No. A/R-93	M/s. Gas Tech Engineering (India) Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.19/16		RA.F.No.05/23/040/00447/AM13	0510345184 dt.07.02.2013
Date: 22.12.2015		Request for revision of norms	

Decision: The Committee noted that the firm was asked to submit assembly drawing of "Gas Regeneration Unit Package" (export item) showing use of 3 Nos. of "Horizontal Reciprocating Triplex Plunger Pump with motor" (import item No. 11) as per DIPP Note No. 12/120/2015-TSW/93-A/R dated 10.11.2015. NC decided to issue final reminder to the firm to furnish the information immediately failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 02.02.2016.

S.No.558

Case No. A/R-114	M/s. Technoweb Textile Engineering P. Ltd., Mumbai	HQF.No.01/80/050/00006/AM15/DE S.I	Lic. No. & date
Meeting No.19/16		RA.F.No.03/95/040/00936/AM14	0310771124 dt.26.12.2013
Date: 22.12.2015		Request for revision of norms	

Decision: The Committee noted that firm's reply dated 19.10.2015 has been sent to C&PC on 30.10.2015 for examination and comments and decided to send reminder to C&PC to expedite comments.

Case is deferred to 02.02.2016.

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.559

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.19/16		RA.F.No.31/83/040/00231/AM14	3110062832 dt.26.02.2014
Date: 22.12.2015		Request for reason of norms	

Decision: The Committee noted that firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments.
Case is deferred to 02.02.2016.

S.No.560

Case No. A/R-04	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00934/AM11/DES. I	Lic. No. & date
Meeting No.19/16		RA.F.No.05/24/040/00428/AM11	0510286557 dt.22.03.2011
Date: 22.12.2015		Request for revision of norms	

Decision: The Committee noted that the representation of the firm for amendment in the description of one import item was sent to the C&PC on 27.03.2015. The C&PC vide its Note No. 46011/106/2009-PC-II dated 26.08.2015 have provided the written comments. The Committee also noted that the description of this import item was amended and recommended by the NC as "Polyester Poly laminate Film (50 Microns +/- 10%)" in the meeting held on 12.07.2011 and a copy of the approved norms was also sent to the CLA. As the CLA, New Delhi has not replied to the letter sent to them on 21.10.2015 seeking a report from them as to what action was taken by the CLA on the amended description of import item approved by the committee, NC decided to modify the norms based on the recommendation of C&PC vide Note No. 46011/106/2009-PC-II dated 26.08.2015.

RA may take further necessary action accordingly.

S.No.561

Case No. A/R-11	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00788/AM11/DE S.I	Lic. No. & date
Meeting No.19/16		RA.F.No.05/24/040/00364/AM11	0510283239 dt.04.02.2011
Date: 22.12.2015		Request for revision of norms	

Decision: The Committee noted that the representation of the firm for amendment in the description of one import item was sent to the C&PC on 27.03.2015. The C&PC vide its Note No. 46011/106/2009-PC-II dated 26.08.2015 have provided the written comments. The Committee also noted that the description of this import item was amended and recommended by the NC as "Polyester Poly laminate Film (50 Microns +/- 10%)" in the meeting held on 12.07.2011 and a copy of the approved norms was also sent to the CLA. As the CLA, New Delhi has not replied to the letter sent to them on 21.10.2015 seeking a report from them as to what action was taken by the CLA on the amended description of import item approved by the committee,

NC decided to modify the norms based on the recommendation of C&PC vide Note No. 46011/106/2009-PC-II dated 26.08.2015.

RA may take further necessary action accordingly.

S.No.562

Case No. A/R-12	M/s. Ductmaster India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00762/AM09/DE S.I	Lic. No. & date
Meeting No.19/16		RA.F.No.07/24/040/00190/AM09	0710058660 dt.22.07.2008
Date: 22.12.2015		Request for fixation of norms	

Decision: The Committee noted that the firm has not replied to the final reminder sent to them on 06.11.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

S.No.563

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.19/16		RA.F.No.07/24/040/00452/AM13	0710093506 dt.01.02.2013
Date: 22.12.2015		Request for fixation of norms	

Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it. Case is deferred to 02.02.2016.

S.No.564

Case No. A/R-80	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00541/AM13/DE S.I	Lic. No. & date
Meeting No.19/16		RA.F.No.04/24/040/00166/AM13	0410142832 dt.23.01.2013
Date: 22.12.2015		Request for revision of norms	

Decision: The Committee noted that the firm's reply dated 07.12.2015 has been sent to DHI for examination and Comments.

Case is deferred to 19.01.2016.

S.No.565

Case No. A/R-81	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00173/AM12/DE S.I	Lic. No. & date 0410125099 dt.17.06.2011
Meeting No.19/16		RA.F.No.04/24/040/00072/AM12	
Date: 22.12.2015		Request for revision of norms	

Decision: The Committee noted that the firm's reply dated 07.12.2015 has been sent to DHI for examination and Comments.

Case is deferred to 19.01.2016.

S.No.566

Case No. A/R-82	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00680/AM10/DE S.I	Lic. No. & date 0410110480 dt.31.12.2009
Meeting No.19/16		RA.F.No.04/24/040/00228/AM10	
Date: 22.12.2015		Request for revision of norms	

Decision: The Committee decided to modify the norms based upon written recommendation of DHI vide ID Note No. Nil dated 22.12.2015(copy to be sent to RA and firm) for the purpose of redemption of the above mentioned AA.

RA may take further action accordingly.

S.No.567

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt. Ltd., Hosur	HQF.No.01/80/050/00525/AM15/DE S.I	Lic. No. & date 0410159832 dt.03.12.2014
Meeting No.19/16		RA.F.No.04/24/040/00232/AM15	
Date: 22.12.2015		Request for amendment of norms	

Decision: The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 to expedite their comments and decided to remind C&PC again to expedite comments.

Case is deferred to 02.02.2016.

Haradhan
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.568

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DE S.I	Lic. No. & date
Meeting No.19/16		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 22.12.2015		Request for fixation of norms	dt.28.05.2009

Decision: The Committee noted that the C&PC has directly issued a deficiency letter on 23.09.2015 to the firm to provide certain information, followed by reminder on 20.10.2015 and decided to issue final reminder to furnish reply.

Case is deferred to 02.02.2016.

S.No.569

Case No. A/R-104	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00053/AM16/DE S.I	Lic. No. & date
Meeting No.19/16		RA.F.No.03/94/040/01034/AM15	0310793873
Date: 22.12.2015		Request for revision of norms	dt.01.02.2015

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 10.11.2015) letter sent to them on 07.12.2015 and decided to send final reminder to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 02.02.2016.

S.No.570

Case No. A/R-125	M/s. Xytel India Pvt. Ltd., Pune	HQF.No.01/80/050/01653/AM09/DE S.I	Lic. No. & date
Meeting No.19/16		RA.F.No.31/24/040/00248/AM09	3110036856
Date: 22.12.2015		Request for fixation of norms	dt.02.01.2009

Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/103/2015-TSW/70-A/R dated 15.09.2015 as under:-

1. Net weight of export product may be specified as 30 MT.
2. Quantities of import items at Sl.No.1 to 39, 49 to 55 & 62 to 194 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl.No.40 to 48, & 59 may be allowed 1.0 Mtr./mtr. Content in export item as claimed by the firm.
4. Quantities of import items at Sl.No.56 to 58, 60 & 61 may be allowed on 1.0 Kg./Kg. content in export item as claimed by the firm.

RA may take further action accordingly.

S.No.571

Case No. C-05	M/s. Larsen & Toubro Ltd., Kolkata	HQF.No.01/80/162/00061/AM14/DES.I
Meeting No.19/16		Request for clarification against SION at Sl. No. C-1647 of Engineering Products – reg.
Date: 22.12.2015		

Decision: The Committee noted that RA, Kolkata vide its letter F.No.02/21/40/357/AM13 and F.No.02/21/40/399/AM13 dated 22.12.2015 has requested to treat the reference as **withdrawn** as the clarification sought by the firm is no longer required by them and accordingly NC decided to close the case.

RA may take further action accordingly.

S.No.572

Case No. C-06	M/s. Plansee India High Performance Material Pvt. Ltd., Mysore	HQF.No.01/80/162/00192/AM14/DES.I
Meeting No.19/16		Request for New Fixatio of Standard Input Output Norms (SION) for the export product "Machined Parts of Tungsten / Molybdenum for Semiconductor Industry"
Date: 22.12.2015		

Decision: The Committee noted the request of the firm for revision of SION for 'Machined Parts of Tungsten/Molybdenum for Semiconductor Industry' has been deliberated in the Norms Committee meeting and decided to reject the request as it is of the view that SION for the above mentioned items cannot be fixed. However, if the firm is willing then they can apply for AA on no norms basis.

Har
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 14
22/12/15

01/80/050/00410/AM14/DES-1/201

DES I

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of advance Licence No. 3210070400 dated 28.11.2013 issued to M/s. Alstom Transport India Ltd. Coimbatore.

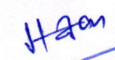
Reference DGFT I.D. No. 01/80/050/00410/AM14/DES-1/201 dated 8.5.2015 vide which comments of this Department have been sought on the above mentioned application of M/s Alstom Transport India Ltd. Coimbatore for ratification of the norms of advance licence issued under Para 4.7 for export of "Railway Traction and Signalling Equipments".

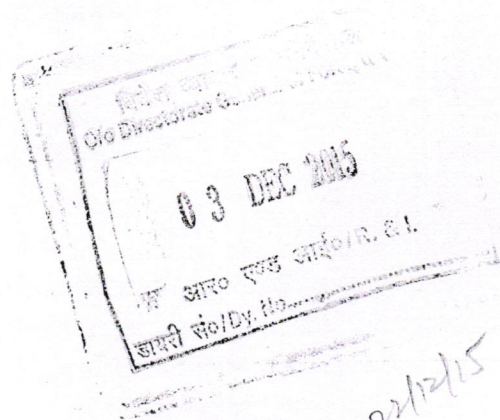
2. The FOB value of export is Rs146,881,480.00 (US\$ 2,361,438.58) and CIF value of Import is Rs 127,046,496.36 (US\$ 2,042,548.26).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the products to be exported. This Department recommends ratification of norms of advance authorization as per enclosed Annexure 'A'.


(Asha Nangia)
Director

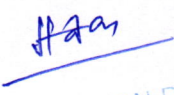
Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(26)/2015-IPHW dated 20.11.2015


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



ANNEXURE 'A'

SL. No	Item	Comment
1	Items at Sl. No 1-11,13-28, 30-36, 38-47, 50,55-62, 70-73,75-76,78,81-83,87-90,92-96,98-102, 104-129, 137-218, 220-237, 239-295, 297, 299-303, 305-337, 339-361, 363-377, 379-383, 386-387, 389-390, 392-395, 397,399, 402-404, 406-407, 409-411, 413-417, 419-421, 423, 425, 429, 431, 433-438, 440,442-444, 446, 448-452, 454-457, 465-466, 468-470, 474-475, 477, 479, 481-483, 485-487, 492-524, 527-552, 554-564, 566, 568-594, 598,603-616, 618-626, 628-631, 638-650, 652-670, 672-686, 688-767, 771-774, 779-780, 784-814, 816-824	On net to net basis with accountability clause on nil wastage basis.
2	Items at Sl. No 12, 29,,37,48-49,51-54, 63-69,74,77,79-80, 84-86,91,97,,103, 130-136,219, 238, 296, 298, 304, 338, 362, 378, 384-285, 388, 391, 396, 398, 400- 401,405, 408, 412, 418, 422, 424, 426-428, 430, 432, 439, 441, 445, 447, 453, 458-464, 467,471-473, 476, 478, 480, 484, 488-491, 525-526, 553, 565, 567, 595-597, 599-602, 617, 627, 632-637, 651, 671, 687, 768-770, 775-778, 781-783, 815	As applied by the party on nil wastage basis.


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 26
22/12/15

Subject: Advance License No 0510391398 dated 26.09.14 in respect of M/s
Spray Tec India Ltd.

To: nc1.dgft@nic.in

Cc: haradhan.das@nic.in

Date: 12/21/15 05:44 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

OFFICE OF THE DEVELOPMENT COMMISSIONER

MICRO SMALL & MEDIUM ENTREPRISES

MECHANICAL DIVISION

Subject: Advance License No 0510391398 dated 26.09.14 in respect of M/s Spray Tec India Ltd.

The following information is required before norms can be fixed:-

Difference between import and export item along with photographs showing placement of import material in export product.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)

AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) UO note no 30(193)/ 2014-ME dated 23.01.15

Haan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

31

S.No. 43
22/12/15

Subject: AA no 3410040806 dated 17.12.14 in respect of M/s Banco
Products (India) Ltd., Baroda.

To: nc1.dgft@nic.in

Cc: haradhan.das@nic.in

Date: 12/21/15 05:45 PM

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

30(144)/15-ME

Subject: AA no 3410040806 dated 17.12.14 in respect of M/s Banco Products
(India) Ltd., Baroda.

The norms may be fixed as follows:-

- Import of Sno 1 to 4 may be allowed as per SION C-1891.
- Import of Sno 5 may be considered as decided in NC meeting vide case
no. 2/26/80-ALC2/2013 dtd 18.03.14.

This issue with the approval of Director (ME)

(K.S.Sodhi)

AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan, New Delhi

O/o the DC (MSME) UO note No 30(144)/14-ME dated 29.09.2015

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

32

MATE

S.No. 57 01/80/171/391/10me
22/12/2015

DEPT

Date : 03.12.2015

To,
The Joint Industrial Advisor,
Department of Chemicals & Petrochemicals,
Ministry of Chemicals & Fertilizers,
Room No. 223, A Wing, Shastri Bhawan,
New Delhi-110001

Kind Attn.: Sh. O. P. Sharma

Ref: Your Letter dtd. 29.09.2015 issued from file no.: 46011/17/2014 – PC – II.

Respected Sir,

This is with reference to your letter issued from above mentioned file no. in respect of ratification of norms pertaining to Advance Authorization no. 0510394802 dated 03.07.2015 asking us to submit technical information for ratification of norms.

Sir, firstly we regret the delay in filing reply as we got the above letter very late on 02.11.2015 and the Technical Persons were also not available due to festivals.

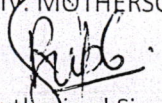
Sir, regarding your detailed queries we wish to inform you that the above authorization has total 63 export items, hence it is taking some more to gather and prepare the requisite details to reply your queries.

We therefore kindly request you to grant us time of 30 days from the date of filing of our reply enabling us to prepare and file the details with your office. However we assure you that we will try to file all the documents as required much before the time sought by us.

We hope that you will find above in order and request You to kindly grant us some more time for 30 days for furnishing information with your office.

Thanking you in anticipation of your kind co – operation.

Yours faithfully,
For MOTHERSON SUMI SYSTEMS LIMITED
(DIV. MOTHERSON AUTOMOTIVE TECHNOLOGIES & ENGINEERING)


(Authorized Signatory)

Copy to: Smt. Chander Kanta Pandey, FTDO, DES-I, O/o DGFT Udyog Bhawan, New Delhi-110001
(W.r.t. this U.O. No. 01/80/50/262/AM16/DES-I/837 dated 22.09.2015)

Shri NK
Hao
14/12/15

Hao

33

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

S.No. 60
22/12/2015

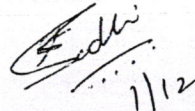
30(182)/15-ME

Subject: AA no 0510394820 dated 07.07.15 in respect of M/s Deepeka Exports Pvt Ltd

Norms may be fixed as follows:-

- Relevant size of Sno 1 of items of import may be allowed for 6339 kg inclusive of 9.36% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of Sno 2 of items of import may be allowed for 2701 kg inclusive of 7.36% wastage after affecting 1/3rd recovery for scrap

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(182)/15-ME dated 01.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

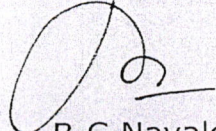
S.No. 81
22/12/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Wheel India for ratification of norms of AA no- 0410160967 dt 31-08-15.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Wheel India. The firm may be asked to submit following information as per Technical details appendix 4E in Hand Book of Appendixes in Ayat Niryat forms.

1. Sl no a and b of (ii) & B (b) of Engineering products.
2. Appendix 11 A of application.


B.C. Nayak
Development Officer
16-12-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(198)/15-TSW(B)

dated

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

35

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

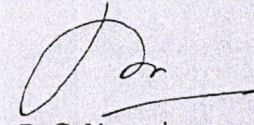
S.No. 82
22/12/2015

Subject: Application of M/S LMT for ratification of norms of AA
NO- 3110065624 dt 07-09-15.

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S LMT. The firm has applied for ratification of norms for export of gear hob. The firm may be asked to submit information as per Technical details appendix 4E in Hand Book of Appendixes in Ayat Niryat forms.

1. SI no a of (ii) Engineering products.

The above issues with the approval of IA(KKT).



B.C.Nayak
Development Officer
14-12-15

DGFT (, FTDO, NC-I, DES- I)
Deptt. of HI, UO No 3(193)/15-TSW(B)

dated

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

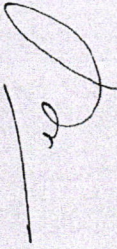
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S.No. 82
22/12/2015

Subject: Application of M/S LMT for ratification of norms of AA
NO- 3110065624 dt 07-09-15.

DES-I, DGFT may kindly refer to the above mentioned Advance Authorisation of M/S LMT. The firm has applied for ratification of norms for export of gear hob. The firm may be asked to submit information as per Technical details appendix 4E in Hand Book of Appendixes in Ayat Niryat forms.
1. SI no a of (ii) Engineering products.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
14-12-15

DGFT (, FTDO, NC-I, DES-I)
Deptt. of HI, UO No 3(193)/15-TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 83
22/12/2015

01/80/11/280/10011

DES-I

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

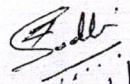
30(181)/15-ME

Subject: AA no 0710108718 dated 11.09.15 in respect of M/s Aerospace Gardener Pranita Pvt Ltd.

The following information is required:

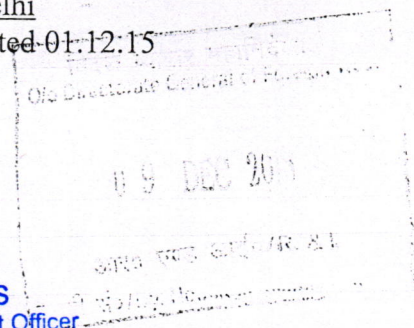
- Detailed technical note on manufacturing process including the relevant flow sheet
- Difference between the import and export product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- If the items are mentioned in the inspection report of MSME-DI Bangalore, then the sheet correlating the same to be provided.

This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(181)/15-ME dated 01.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



UDYOG CHAWAN, New Delhi
Department of Commerce
Directorate General of Foreign Trade
Foreign Trade Development Officer
HARADHAN DAS

Sl. No. 566
28/12/2015

Department of Heavy Industry
Udyog Bhawan

File No. 3/166/2015-TSWB

Date 22/12/2015

Ref: AA41030238 M/s Auto tech Industries Chennai .

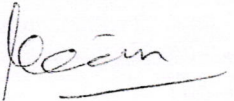
Export Product: Shaft Assembly with roller Tappet-48000 Numbers.

The applicant has submitted detailed calculations and value of scrap sale
Inputs

S.no AA	Item	Qty recommended
1,2	Steel Blank	1.15Kg/Kg content in EP after taking 20% recovery from scrap
3,4	Bronze rod	1.32 Kg/Kg content in EP after taking 25% recovery
6,7	Roller tappet -- Rough casting	1.30 Kg/Kg content in EP after taking 20% recovery

For AA -410110480 first two inputs are on repeat basis of above AA41030238.

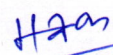
This issues with the approval of JS(RKS)


(K.K.Tiwari)

Industrial Adviser

Dy DGFT
DES-I

402


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HAROLD H. DAVIS
Foreign Trade Development
Directorate General of Customs
Department of Customs
Lagos Branch

S.No 572
22/12/15

F. No. 7/235/2014-TSW /5
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(Technical Support Wing)

Udyog Bhawan, New Delhi
Dated, the 1st January, 2016

OFFICE MEMORANDUM

**Subject: Application from M/s Plansee India High Performances Materials Pvt. Ltd.,
Mysore for fixation of Standard Input-Output Norms (SION)**

Ref: DGFT I.D. No.01/80/162/00192/AM-15/DES-I/1258 dated 15.12.2015

M/s Plansee India High Performances Materials Pvt. Ltd., Mysore have submitted an application for fixation of Standard Input-Output Norms for manufacture of "Machined Parts of Tungsten/ Molybdenum for Semiconductor Industry".

Firm has requested for fixing a wastage of 60% on input items like Tungsten/ Molybdenum Sheets/Plates/ Rods/Bars for the manufacture of machined parts. They have also submitted some diagrams of machined parts and it is observed that export products are machined parts/components manufactured by this particular firm and wastage would vary from part to part. Further it appears that the firm has not claimed any licence under duty exemption scheme for this product so far.

Keeping above in view it is felt that it would not be proper to fix SION for this product.

This may be placed before the Norms Committee for consideration and approval as deemed fit.

(S. K. Jain)
Development Officer
Tel: 011-23063166

To
Directorate General of Foreign Trade
(Sh. Haradhan Das, FTDO, DES-I)
Udyog Bhawan, New Delhi

H2m
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

40

Department of Commerce
Foreign Trade Development Officer
New Delhi

OFFICE MEMORANDUM

For the information of the Director, Foreign Trade Development Officer, New Delhi, the following information is being furnished:

1. The following information is being furnished for the information of the Director, Foreign Trade Development Officer, New Delhi:

2. The following information is being furnished for the information of the Director, Foreign Trade Development Officer, New Delhi:

3. The following information is being furnished for the information of the Director, Foreign Trade Development Officer, New Delhi:

4. The following information is being furnished for the information of the Director, Foreign Trade Development Officer, New Delhi:

5. The following information is being furnished for the information of the Director, Foreign Trade Development Officer, New Delhi:

For the Director,
Foreign Trade Development Officer,
New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
New Delhi